

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH

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REGIONAL BENCH – COURT NO. 1

**Service Tax Appeal No. 60304 of 2016**

[Arising out of OIA No. LUD-EXCUS-000-APP-0036-0037-16-17 dated 29.04.2016  
passed by the Commissioner (Appeals) of Central Excise, Chandigarh-I]

**Kapsons Electro Stampings**  
G. T. Road, Suranussi, Jalandhar (Pb)

**: Appellant (s)**

Vs

**C.CE & S.T., Jalandhar**  
C. R. Building, Sector 17

**: Respondent (s)**

APPEARANCE:

None for the Appellant

Ms. Shivani, Authorised Representative for the Respondent

**CORAM : HON'BLE Mr. S. S. GARG, MEMBER (JUDICIAL)**  
**HON'BLE Mr. P. ANJANI KUMAR, MEMBER (TECHNICAL)**

**ORDER No. A/60105/2023**

Date of Hearing: 20.04.2023

Date of Decision: 20.04.2023

**Per : S. S. GARG**

Ld. DR submits that the appellant has opted for Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and obtained discharge certificates i.e. Form-IV on payment of full and final settlement of dues.

2. In view of the submission made by the Ld. DR, the appeal is dismissed as deemed to be withdrawn.

*(Dictated & pronounced in the open Court)*

**(S.S. GARG)**  
MEMBER (JUDICIAL)

**(P. ANJANI KUMAR)**  
MEMBER (TECHNICAL)

G.Y.